

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.(IB)-90(ND)/2017
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY : TV18 Broadcast Ltd.
V/s
Amarpali Media Vision Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1->	MR. ARUN KATHPALIA,	SR. ADVOCATE	} Petitioner	Vivek Agarwal Adv.
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2->	DR. SAIF MAHMOOD,	ADVOCATE	} Petitioner	Vivek Agarwal Adv.
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3->	MR. VIVEK AGARWAL,	ADVOCATE	} Petitioner	Vivek Agarwal Adv.
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4->	Gautam Dubey,	} for TV18 Broadcast		
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5->	APWSV Namra,	} for TV18 Broadcast		
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ORDER

Both sides are present. It is represented by the learned Counsel for the Respondent that in view of the Senior Counsel not present today, matter may be adjourned to 22.5.2017. There is no serious objection to the same on the part of the Learned Counsel for the Petitioner. However, Learned Counsel for the Petitioner represent that during the last hearing, Respondent was required to submit proposal for settlement. Post the matter on Tuesday for filing proposal for settlement or in the alternative reply to the main Company Petition.

Post the matter on 23.05.2017.

D. Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)